

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, AT KOLKATA  
O.A. No. 83 of 2024**

**In the matter of :-**

Nagarik Swartharaksha Sangram Parisad  
.....Petitioner

-Versus-

The State of Assam & 5 Others  
.....Respondents

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Date : 28/09/2024.

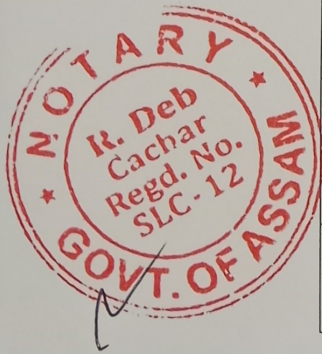
Place : Silchar, Assam.

Filed By-

Sri Sattik Rout, Advocate  
High Court, Calcutta

Junior to-

Sri Sishir Dutta, LLB., M.Com  
Senior Advocate  
Gauhati High Court.



Vandana Singh  
Executive Officer  
Silchar Municipal Council

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, AT KOLKATA

O.A. No. 83 of 2024

In the matter of:-

Nagarik Swartharaksha Sangram  
Parisad

Through the General Secretary,

Church Road, Ambicapatty,

Silchar Pin-788004

Email- Nagarik.sangram@gmail.com

.....Applicant

-Versus-

1. The Principal Secretary  
Department of Environment and Forest  
The Govt. of Assam F-Block, 2nd Floor,  
Janata Bhawan Dispur  
Email: acs.envforest@gmail.com
2. The Assam Pollution Control Board  
Through the Member Secretary,  
Department of Environment and Forest,



Handwritten via  
 Executive Officer  
 Silchar Municipal Council

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 Through the Member Secretary,  
 Department of Environment and Forest,



*Notarising*  
 Executive Officer  
 Silchar Municipal Board

Govt. of Assam Bamunimaidan,  
 Guwahati-21, Assam-781021  
 Email: chairman@pcbassam.org

3. District Magistrate Cachar,  
 Silchar Pin-788001  
 Email: dc-cachar@nic.in

4. Silchar Municipal Board  
 Through Mr. Rajiv Roy  
 Executive Officer, Silchar Municipal Board,  
 Silchar, Assam  
 Pin-788001  
 Email: smb1882@gmail.com.

5. Superintendent of Police Tarapur,  
 Silchar, Assam  
 Pin-788001  
 Email: sp-cachar@assampolice.gov.in

6. Central Pollution Control Board  
 Through its Chairman, PariveshBhawan  
 CBD-cum-office, Complex East,  
 Arjun Nagar, New Delhi-110032  
 Email: ajayaggarwal.cpcb@nic.in

....Respondents



Van Lal Limpuia Nampui

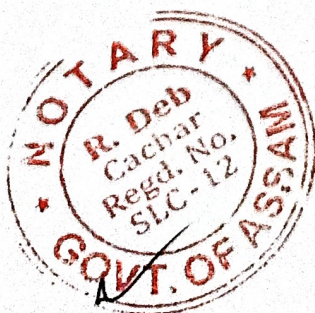
-AND-

In the matter of:-

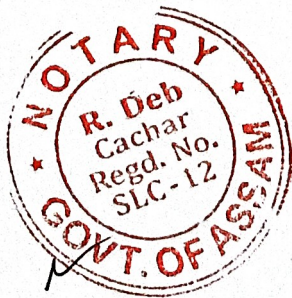
Written Objection filed by the Respondent  
No. 4

I, Van Lal Limpuia Nampui, aged about 38 years son of Late Roipuia Nampui Resident of Silchar, Cachar, Assam, do hereby solemnly affirm and state as follows:-

1. That I am the Executive Officer of the Silchar Municipal Board. I have gone through the O.A application no. 83 of 2024 filed by the appellant and have fully understood the contents thereof.
2. That the statement made in paragraph 2 of the O.A No. 83 of 2024 is not correct and your deponent denies the same. Your deponent states that Silchar Municipal Board engaged conservancy Branch for regular collection, transportation of garbage from major commercial and residential areas of Silchar Town and disposal of the garbage to Meherpur Trenching Ground. It is respectfully stated by the deponent that it has framed a solid waste management bye-laws, 2019 vide letter no. SMGC 28/2019-20/1247 dated 03.06.2019 and implement the same for solid waste management rules, 2016.



- Copy of the bye laws, 2019 and byelaws for plastic waste management rules 2016 are annexed hereto and marked as Annexure-1 and 2 respectively.
3. That the statement made in paragraph 3 of the application is utterly incorrect and your deponent denies the same. It is stated that Silchar Municipal Board and District Administration have been meticulously working for proper solution of solid waste management activities in Silchar Town. It is also stated that a meeting was held on 09.07.2019 at 3 pm in the office chamber of D.C Cachar towards launching of Solid Liquid Resource Management Project (SLRM). Another meeting was held regarding procurement meeting tender evaluation for SLRM Project dated 17.06.2019. Municipal Board has engaged NGO's, self help Group to carry out door to door collection garbage & we have given them vehicle for the purpose. Copy of the minutes of the meeting dated 09.07.2019 & minutes of 17.06.2019 are annexed hereto and marked as Annexure 3 & 4 respectively.
4. That the statement made in paragraph 4 of the application, is matter of record and the deponent denies and disputes which are contrary to and inconsistent with the record.



*Vandana*Executive Officer  
Silchar Municipal Board

5. That the statement made in paragraph 5 & 6 of the application is absolutely incorrect and your deponent denies the same. Your deponent states that District Administration Cachar and Silchar Municipal Board jointly organized regular IEC activities at Silchar Town in order to apprise the public to accept the twin bucket red bucket signifies for disposal of wet waste and green bucket for disposal of dry waste offered by NGO's/SHG's and not throwing garbage, in public places, open areas. These public announcements are being carried out by the District Administration and Silchar Municipal Board regularly.

Copy of documents by District Administration and Silchar Municipal Board, letter of D.C Cachar dated 28.05.2019, letter dated 28.05.2019 for achieving plastic free Silchar, award given to best performing NGO's in the field of Swachhata are marked as Annexures 5,6,7,8.

6. That with regard to the statements made in paragraph 7 of the application and a request made to the Silchar Municipal Board vide their letter dated 25.03.2022 and 29.03.2022, the distribution of garbage buckets in Chengcoorie Road, Municipal Board already engaged

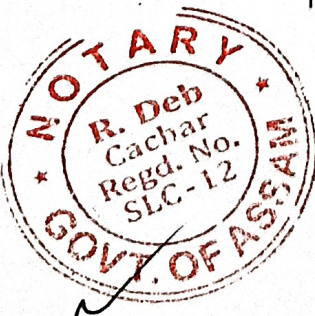


*Vandabingula***Executive Officer  
Silchar Municipal Board**

NGO's/SHG's for door to door garbage collection as per work order no SMGUA(SBM) dated 10.02.2021 for primary door to door garbage collection and distribution of twin garbage buckets in every households. In ward no 19, Neelamvori SHG given responsibility to distribute buckets as per their work agreement.

Copy of the work order are marked as Annexure 9 and 10.

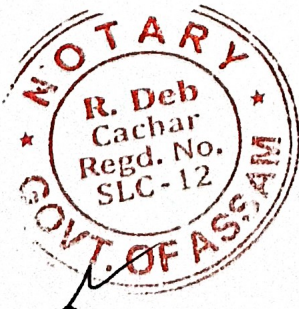
7. That with regard to the submission made in paragraph 8 of application, your deponent states, before they informed the Board vide letter dated 26.04.2022, Municipal Board already engaged NGO's/SHG's for door to door garbage collection as per word order dated 10.02.2021 for primary door to door garbage collection and distribution of twin garbage buckets in every households. In ward no 19, Neelamvori SHG and ward no 25 Sakshi SHG is given responsibility to distribute buckets as their work agreement Sl. No. The deponent also states that, Silchar Municipal Board arranged a meeting dated 05.12.2022 with MLA Silchar, Member of NGO's/SHG's regarding cleanliness at Silchar town & garbage collection in the chamber of Executive Officer, Silchar. Silchar Municipal Board also has undertaken various steps for



smooth functioning of solid waste management at Silchar town which are as follows:-

- i) Silchar Municipal Board received 4 nos. of Organic Waste Converter (OWC) machine from Swachh Bharat Mission and it is commissioned at SLRM Center, BRTF camp, Silchar.
- ii) Silchar Municipal Board installed Bio-mining machine and landfill restoration at Dumping Ground Silchar regarding waste management.
- iii) Silchar Municipal Board taking step for Establishment and Commissioning of Material Recovery Facility Center (MRF) and waste to compost plant (W2C) under Swachh Bharat Mission (Urban).
- iv) Silchar Municipal Board distributed Belero pickup Vehicles to the NGOS/SHGs for smooth door to door garbage collection and transportation.
- v) Silchar Municipal Board received 2 nos. of Battery operated E- Rickshaw vehicle from ONGC for smooth functioning of door to door garbage collection.

8. That the submission made in paragraph 9 of the application, is not correct and the deponent denies the



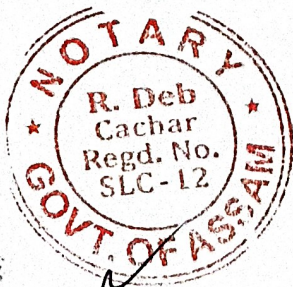
*Verbal*

Executive Officer  
Silchar Municipal Board

same. Silchar Municipal Board has taken every possible manner in order to keep the town neat and clean. Municipal Board and local administration have taken various scheme to keep the city clean which is evident from the verification made after due enquiry.

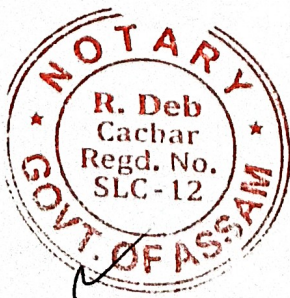
9. That the submission made in paragraphs 11 of the application is utterly false. It should be the duty of any voluntary organization to render some help to the local administration in carrying out day to day service instead of stating that Municipal Board is completely oblivious to the alarming situation. The Municipal Board has been scrupulously adhering to the requirement of Solid Waste Management Rules 2016.

It is worthwhile to mention that to keep the city clean and garbage free, maximum co-operation from the citizen as a whole is needed. The experience of the Board is extremely bitter. Although NGO's and SHG's are engaged for door to door collection of garbage, very often it is noticed, that even after collection of the garbage local people of the area, used to throw the garbage in a public place. Therefore if everyone decided to litter, or drop trash on the ground, the word would be covered in garbage. Public are largely responsible in throwing garbage in public places in as much as there is no point in



throwing such garbage as the garbage are collected from door to door.

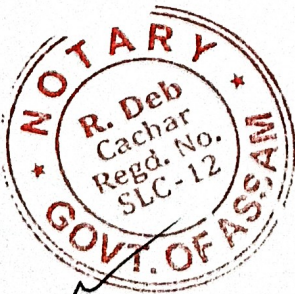
10. That the statement made in paragraph 12 of the application is not correct and your deponent denies the same. This is further to state that Municipal Board has already engaged NGO's and SHG's from door to door collection of the liquid as well as solid waste. Therefore imputation made in this paragraph to the extent that the streets and public places being treated as receptacles of waste is absolutely wrong and irresponsible statement.
11. That the submission made in paragraphs 13, 14, 15, 16 are all vague statements in as much as, Municipal Board are completely adhering to the requirement of Solid Waste Management. It is respectfully stated that it has already enacted solid waste Management Bye-laws 2019 and there is a clear provision of imposing fine in respect of different categories.
12. That in regard to paragraphs 17 18 & 19 of the application your deponent states that at present there is no concept of dumping of garbage/waste in the dumping area or any Land fill area, rather those designated places has been converted into Waste Management area after installation of Biomining Machine, waste to compost



Vandana Singh

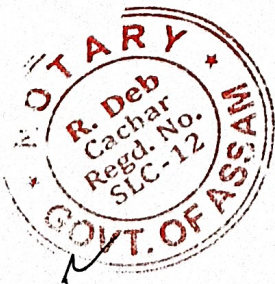
(W2C) Plant, Material Recovery facility (MRF), F.S.T.P Plant which is known as Fecal Sludge Treatment Plant. The FSTP Plant treats the human excreta or septic tank material to avoid the open dumping. Municipal Board is looking for appropriate area so that compressed Bio gas plant can be installed in order to avoid the dumping of organic waste and through this process Board can produce bio gas for human consumption. Therefore statement made that there is improper dumping of solid waste in the open is absolutely wrong statement and deponent denies the same. It is respectfully stated that biomining machine segregate the solid waste like plastic, iron, glass etc.

13. That your deponent states that the applicant did not say specifically which of the provision of Management Waste Rule 2016 has not been complied by Silchar Municipal Board. It is also stated that the Fund allotted by the authorities has been used for purchasing vehicles for carrying and loading of garbage, machines like super sucker, water sprinkler vehicle, biomining machine and many others. That your deponent states there is no deficiency on the part of Silchar Municipal Board in carrying out cleanliness drive.



*Non-objection*

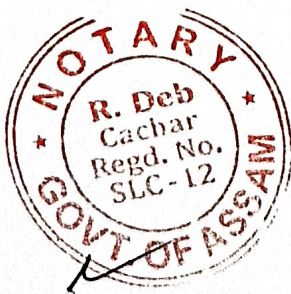
14. That the statement made in ground no 3 of the application is absolutely an imagination having no basis. Municipal Board is scrupulously adhering the mandate of Solid Waste Management Rules 2016, alongwith Swachh Bharat Mission Guidelines, Plastic Waste Management Rules 2016:
15. That the statement made in ground no 4 of the application your deponent states that fund received from the authorities are appropriately utilized for purchasing different type of vehicles, machines and other accessories from time to time towards compliance of Solid Waste Management Rules 2016 along with Swachh Bharat Mission Guidelines.
16. That your deponent most respectfully states, the Municipal Board effectively managing the garbage clearance in and around the town in terms of Solid Waste Management Rules 2016. Board has engage NGO's, self Help Group to carry out door to door collection of garbage & we the Board has given vehicle for the purpose. Out of the fund allotted by the State Govt./ Central Govt. Board has purchased vehicles for carrying and loading of garbage, special equipped machine like super sucker, brooming machine, water sprinkler vehicle, bio mining machine, waste segregation machine.



Nandalingua

Executive Officer  
Silchar Municipal Board

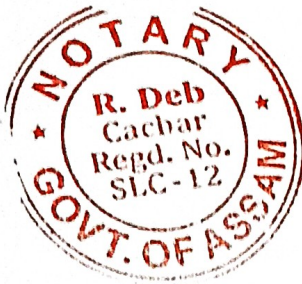
17. That your deponent states that the Municipal Board is in the process of establishing 5 nos of Garbage Transfer Station to expedite the door to door collection of waste/garbage. It is respectfully stated that one of the garbage transfer station for 7 nos of wards has been functioning. The main function of garbage transfer station is that the collected garbage by NGO's/ SHG's have to be shifted to Municipal Garbage Carrier Vehicle(tripper, Dumper) in order to move quickly to the trenching ground situated at Meherpur.
18. That the statement made in this Affidavit objection and in paragraph 1 of the written objection is true to my knowledge and those made in paragraph 2 to 13 are true to my information derived from record which I believe to be true.



**"OATH"**

"I swear that this, my declaration is true, that it conceals nothing and that no part of it is false. So help me God."

And I sign this affidavit on this 28<sup>th</sup> day of September, 2024.



Identified by me:

*Suddhasatta Choudhury*

Advocate  
Suddhasatta Choudhury, *Advocate*  
District Bar Association, Silchar  
Enrol. No. : 30 of 2002  
Mob. No. : 9435173964  
E-mail ID : suddhasatta.choudhury@gmail.com

*Vonlallimpua*

Executive Officer  
Silchar Municipal Board  
**DEPONENT**

*Sworn before me*

*Ranjit Deb* 28/09/24  
Notary Public & Advocate  
Dist. Judge Court, Cachar  
Regd. No. SLC-12

SL. No. 659  
dated 28.09.2024

Annexure-①

DOMA, BPO

Pa. Shamin

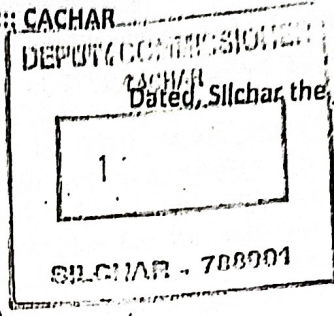
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OFFICE OF THE SILCHAR MUNICIPAL BOARD

SILCHAR ::: CACHAR



No. SMGC.23/2019-20/1247

To,  
The Deputy Commissioner,  
Cachar, Silchar

Sub:- Forwarding of Board Meeting Resolution along with approved copy of Bye-Law of Solid Waste Management.

Madam,

I have the honour to forward herewith a copy of Board Meeting Resolution Copy, meeting dated 25-05-2019 along with approved copy of Bye-Law of Solid Waste Management for your kind information.

Thanking you,

Yours faithfully,

(Niharendra Narayan Tagore)  
Chairman,  
Silchar Municipal Board  
Chairman  
Silchar Municipal Board

3952  
14/06/19

## Silchar Municipal Board, Silchar

### SOLID WASTE MANAGEMENT BYE-LAWS, 2019:

In exercise of the powers conferred under section 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government have enacted the Solid Wastes Management Rules, 2016 to regulate the Management of Solid Waste. The Plastic Waste Management Rules 2016, Assam Municipal Act 1956, Construction and Demolishing Waste Management rules, e-waste management rules and Municipal Solid Wastes Rules, 2016 shall apply on Silchar Municipal Board which shall within their territorial area be responsible for the implementation of the provisions of these rules, and for any infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes. Further it shall be the responsibility of the generator of wastes to co-operate with the municipal authority concerned to avoid littering and ensure delivery of segregated wastes in accordance with the collection and segregation system as notified in the Municipal Solid Waste Management Rules, 2016. To ensure effective solid waste management by the Silchar Municipal Board, the Solid Waste Management Bye-Laws, 2019 are framed.

#### SILCHAR TOWN SOLID WASTE MANAGEMENT BYE-LAWS, 2019: SILCHAR MUNICIPAL BOARD

1.0 Title: This shall be called as the Silchar Town Solid Waste Management Bye-Laws, 2019

2.0 Extent of application: This bye-law applies to the domestic, institutional, commercial and any other non- residential Solid Waste generators, situated in the Board area, and the public who throw the solid waste in to storm water drain, underground sewerage system, water bodies within the limits of Silchar Municipal Board.

3.0 Definition: In this bye-law and the Schedule attached thereto, the words and expressions used but not defined shall have the meanings respectively assigned to them in the Silchar Municipal Board, unless the context otherwise requires,-

1. "Agency" means any person/entity appointed or authorized by the Silchar Municipal Board to act on its behalf; based on an agreement between the Agency and the Silchar Municipal Board for discharge of duties or function such as sweeping of streets, collection of waste, collection of user charges, etc.

2. "Aerobic composting" means a controlled process involving microbiological decomposition of organic matter in the presence of oxygen;

3. "Anaerobic digestion" means a controlled process involving microbial decomposition of organic matter in the absence of oxygen.

4. "Authorization" means the permission gives by the state Pollution Control Board or Pollution Control committee, as the case may be, to the operator of a facility or urban

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local authority, or any other agency responsible for processing and disposal of solid waste.

5. "Biodegradable waste" means any organic material that can be degraded by micro-organisms into simpler stable compounds;

6. "Bio-methanation" means a process which entails enzymatic decomposition of the organic matter by microbial action to produce methane rich biogas;

7. "Brand owner" means a person or company who sells any commodity under a registered brand label.

8. "Bulk waste generator" means and includes buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes having an average waste generation rate exceeding 100kg per day;

9. "Bye-laws" means regulatory framework notified by local body, census town and notified area townships for facilitating the implementation of these rules effectively in their jurisdiction.

10. "C&D waste" means Construction & Demolition waste (Debris) that are non-hazardous in nature generated out of building materials, debris and rubble resulting from repairing, construction, and reconstruction operations;

11. "Clean Area" means the public place in front and all around or adjacent any premises extending to the kerb side and including the drain, foot path hand kerb.

12. "Cleanliness Fees" means an amount to be fees collected by the Event managers/ Organisers/NGOs for cleaning the event site by the Agency.

13. "Collection Counter" means where the user charges shall be remitted which will be available at all Zonal Officers and head quarters.

14. "Combustible waste" means non-biodegradable, non-recyclable, non-reusable, non hazardous solid waste having minimum calorific value exceeding 1500 kcal/kg and excluding chlorinated materials like plastic, woodpile, etc;

15. "Community waste storage bin" means any storage facility set up and maintained by the Board collectively by owners and or/occupiers of one or more premises for storage of MSW in a segregated manner in the roadside/premises of any one of such owners/occupiers or in their common premises,

16. "Composting" means a controlled process involving microbial decomposition of organic matter;

17. "Co-processing" means use of non-biodegradable and non recyclable solid waste having calorific value exceeding 1500k/cal as raw material or as source of energy or

both to replace or supplement the natural mineral resources and fossil fuels in industrial processes;

18. "Decentralized processing" means establishment of dispersed facilities for maximizing the processing of biodegradable waste and recovery of recyclables closest to the source of generation so as to minimize transportation of waste for processing or disposal;

19. "Disposal" means the final and safe disposal of post processed residual solid waste and inert street sweepings and silt from surface drains on land to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;

20. "Domestic hazardous waste" means discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;

21. "Door to door collection" means collection of solid waste from the doorstep of households, shops, commercial establishments, offices, institutional or any other non residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi storied building or apartments, large residential, commercial or institutional complex or premises;

22. "Dry waste" means waste other than bio-degradable waste and inert street sweepings and includes recyclable and non recyclable waste, combustible waste and sanitary napkin and diapers, etc;

23. "Dump sites" means a land utilized by local body for disposal of solid waste without following the principles of sanitary land filling;

24. "Event" means any gatherings for the purpose of functions, celebrations, meetings, rallies, processions, open air theatre activities, cinema shootings in public places.

25. "Extended producer responsibility" (EPR) means responsibility of any producer of packaging products such as plastic, tin, glass and corrugated boxes, etc., for environmentally sound management, till end-of-life of the packaging products;

26. "Facility" means any establishment wherein the solid waste management processes namely segregation, recovery, storage, collection, recycling, processing, treatment or safe disposal are carried out;

27. "Familiarization/warning period" means that specific period, during which there is a relaxation in the fines for contravention of these byelaws;

28. "Fine" means penalty imposed on waste generators or operators of waste processing and disposal facilities under the bye-laws for noncompliance of the directions contained in these rules and/or bye- laws

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29. "Handling" includes all activities relating to sorting, segregation, material recovery, collection, secondary storage, shredding, baling, crushing, loading, unloading, transportation, processing and disposal of solid wastes;

30. "Hazardous waste" means any waste which by reason of any of its physical, chemical, reactive, toxic, causing danger or is likely to cause danger to health or environment, whether alone or when in contact with other wastes or substances and shall include wastes specifically listed in Schedule III, of these Bye-Laws and all other hazardous wastes as defined in the Hazardous Wastes (Management and Handling) Rules, 1989 as amended to date and the Hazardous and other waste (Management and trans-boundary movement) Rules 2016.

31. "Horticulture, Parks and Garden waste" means waste from parks, gardens, traffic islands etc. These include grass clippings, annual weeds, woody 'brown' carbon-rich material such as pruning, branches, twigs, wood chipping, straw or dead leaves and tree trimmings, which cannot be accommodated in the daily collection system for bio-degradable waste;

32. "House-gully" means a passage or strip of land, constructed, set apart or utilized for the purpose of serving as or carrying a drain or affording access to the latrine, urinal, cesspool or other receptacle for filling or other polluted matter by persons employed in the clearing thereof or in the removal of such matter there from.

33. "Incineration" means an engineered process involving burning or combustion of solid waste to thermally degrade waste materials at high temperatures;

34. "Inserts" means wastes which are not bio-degradable, recyclable or combustible street sweeping or dust and silt removed from the surface drains;

35. "Informal waste collector" includes individuals, associations or waste traders who are involved in sorting, sale and purchase of recyclable materials;

36. "Leachate" means the liquid that seeps through solid waste or other medium and has extracts of dissolved or suspended material from it;

37. "Litter" means all refuse, and include any other waste material which, if thrown or deposited as prohibited under these Bye-Laws, tends to create un-cleanliness or a danger or nuisance to public health, safety or welfare.

38. "Littering" means putting litter in such a location that it falls, descends, blows, is washed, percolates or otherwise escapes or is likely to fall, descend blow, be washed, percolate or otherwise escape into or onto any public place, or causing, permitting or allowing litter to fall, descend, blow, washed, percolate or otherwise escape into or onto any public place.

39. "Local body" for the purpose of these byelaws means Silchar Municipal Board.

40. "Materials recovery facility" (MRF) means a facility where non-compostable solid waste can be temporarily stored by the local body or any other entity mentioned in rule

2 or any person or agency authorised by any of them to facilitate segregation, sorting and recovery of recyclables from various components of waste by authorised informal sector of waste pickers, informal recyclers or any other work force engaged by the local body or entity mentioned in rule 2 for the purpose before the waste is delivered or taken up for its processing or disposal;

41. "Neighbourhood" means a clearly defined locality, with reference to its physical layout, character or inhabitants.

42. "New construction" means all buildings under construction within the limits of the Silchar Municipal Board;

43. "Non-biodegradable waste" means any waste that cannot be degraded by micro organisms into simpler stable compounds;

44. "Nuisance" includes any act, omission, place or thing which comes or is likely to cause injury, danger, annoyance or offence to the sense of sight, smelling or hearing or which is or may be dangerous to life or injurious to health or property.

45. "Nuisance Detectors" (NDs) means those employees of the Municipal Board who are appointed by the Commissioner to detect the acts of Public nuisance, etc.

46. "Occupier / occupant" includes any person who for the time being is in occupation of, or otherwise using, any land or building or part thereof, for any purpose whatsoever;

47. "Operator of a facility" means a person or entity, who owns or operates facility for handling solid waste which includes the local body and any other entity or agency appointed by the local body;

48. "Owner" means any person who exercises the rights of an owner of any building, or land or part thereof;

49. "Primary collection" means collecting, lifting and removal of segregated solid waste from source of its generation including households, shops, offices and any other non-residential premises or from any collection points or any other location specified by the local body;

50. "Processing" means any scientific process by which segregated solid waste is handled for the purpose of reuse, recycling or transformation into new products;

51. "Public place" includes any road, arch road, viaduct, lane, footway, alley or passage, highway, causeway, bridge, square alley or passage whether thorough fare or not over which the public have a right of passage, and such places to which the public has access such as parks, gardens, recreation grounds, playgrounds, beaches, water bodies, water courses, public plazas and promenades, government and municipal buildings, public hospitals, markets, slaughter houses, courts, etc.;

52. "Receptacle" means any storage container, including bins and bags, used for the storage of any category of MSW;

53. "Recycling" means the process of transforming segregated non-biodegradable solid waste into new material or product or as raw material for producing new products which may or may not be similar to the original products;

54. "Recyclable Waste" means the waste that is commonly found in the MSW. It is also called as "Dry Waste". These include many kinds of glass, paper, metal, plastic, textiles, electronics goods, etc.

55. "Redevelopment" means rebuilding of old residential or commercial at the same site, where the existing buildings and other infrastructures have become dilapidated;

56. "Refuse" means any waste matter generated out of different activities, processes either Bio-degradable/ Non-biodegradable/ recyclable in nature in either solid or semi-solid form which cannot be consumed, used or processed by the generator in its existing form.

57. "Refuse derived fuel"(RDF) means fuel derived from combustible waste fraction of solid waste like plastic, wood, pulp or organic waste, other than chlorinated materials, in the form of pellets or fluff produced by drying, shredding, dehydrating and compacting of solid waste ;

58. "Residual solid waste" means and includes the waste and rejects from the solid waste processing facilities which are not suitable for recycling or further processing;

59. "Rule": means Solid Waste Management Rules 2016

60. "Sanitation" means the promotion of hygiene and the prevention of disease and other consequences of ill health relating to environmental factors.

61. "Sanitary Landfill Facility" means a waste disposal site for the deposit of residual solid waste in a facility designed with protective measures against pollution of ground water, surface water and air fugitive dust, wind-blown litter, bad odour, fire hazard, bird menace, pests or rodents, green house gas emissions, slope instability and erosion;

62. "Sanitary land filling " means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water; and fugitive air dust, windblown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants slope instability and erosion;

63. "Sanitary waste" means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;

64. "Sanitary worker" means a person employed by the municipal board for collecting or removing MSW or cleansing the drains in the municipal /board areas.

65. "Schedule" means the Schedule appended to these rules;

66. "Secondary storage" means the temporary containment of solid waste after collection at secondary waste storage depots or MRFs or bins for onward transportation of the waste to the processing or disposal facility;

67. "Segregation" means sorting and separate storage of various components of solid waste namely biodegradable wastes including agriculture and dairy waste, non biodegradable wastes including recyclable waste, non-recyclable combustible waste, sanitary waste and non recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;

68. "Service provider" means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, etc;

69. "Solid waste" means and includes solid or semi-solid domestic waste, sanitary waste, commercial waste, institutional waste, catering and market waste and other non residential wastes, street sweepings, silt removed or collected from the surface drains, horticulture waste, agriculture and dairy waste, treated bio-medical waste, Hazardous waste excluding industrial waste, bio-medical waste and e-waste, battery waste, radioactive waste generated in the area under the local authorities

70. "Sorting" means separating various components and categories of recyclables such as paper, plastic, cardboards, metal, glass, etc., from mixed waste as may be appropriate to facilitate recycling;

71. "Source" mean the premises in which the waste is generated or a community storage centre used by owners / occupiers of one or more premises for segregated storage of MSW;

72. "Spittoon" Means a metal or earthenware pot typically having a funnel shaped top, used for spitting into.

73. "Stabilising" means the biological decomposition of biodegradable wastes to a stable state where it generates no leachate or offensive odours and is fit for application to farm land ,soil erosion control and soil remediation;

74. "Stabilised biodegradable waste" means the biologically stabilized (free of pathogens) waste resulting from the mechanical/ biological treatment of biodegradable waste; only when stabilised can such waste be used with no further restrictions;

75. "Street vendor" means any person engaged in vending of articles, goods, wares, food items or merchandise of everyday use or offering services to the general public, in a street, lane, side walk, footpath, pavement, public park or any other public place or private area, from a temporary built up structure or by moving from place to place and includes hawker, peddler, squatter and all other synonymous terms which may be local or region specific; and the words "street vending" with their grammatical variations and cognate expressions, shall be construed accordingly;

76. "Tipping fee" means a fee or support price determined by the local authorities or any state agency authorised by the State government to be paid to the concessionaire or

operator of waste processing facility or for disposal of residual solid waste at the landfill;

77. "Transportation" means conveyance of solid waste, either treated, partly treated or untreated from a location to another location in an environmentally sound manner through specially designed and covered transport system so as to prevent the foul odour, littering and unsightly conditions;

78. "Transfer station" means a facility created to receive solid waste from collection areas and transport in bulk in covered vehicles or containers to waste processing and, or, disposal facilities;

79. "Treatment" means the method, technique or process designed to modify physical, chemical or biological characteristics or composition of any waste so as to reduce its volume and potential to cause harm;

80. "User fee" means a fee imposed by the local body and any entity mentioned in rule 2 on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services

81. "Vacant Plot" means any Land or open space belonging to a private party/person that is not occupied by them/him

82. "Vermi composting" means the process of conversion of bio-degradable waste into compost using earth worms;

83. "Waste hierarchy" means the priority order in which the solid waste is to should be managed by giving emphasis to prevention, reduction, reuse, recycling, recovery and disposal, with prevention being the most preferred option and the disposal at the landfill being the least;

84. "Waste generator" means and includes every person or group of persons, every residential premises and non residential establishments including Indian Railways, defence establishments, which generate solid waste;

85. "Waste picker" means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood.

#### 4.0 Duties of waste generators.-

(1) Every waste generator shall,-

(a) segregate and store the waste generated by them in three separate streams namely bio-degradable, non biodegradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorised waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

(b) wrap securely the used sanitary waste like diapers, sanitary pads etc., in the pouches provided by the manufacturers or brand owners of these products or in a suitable

wrapping material as instructed by the local authorities and shall place the same in the bin meant for dry waste or non bio-degradable waste;

(c) Store separately construction and demolition waste, as and when generated, in his own premises and shall dispose off as per the Construction and Demolition Waste Management Rules, 2016; and

(d) Store horticulture waste and garden waste generated from his premises separately in his own premises and dispose of as per the directions of the local body from time to time.

(2) No waste generator shall throw burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.

(3) All waste generators shall pay such user fee for solid waste management, as specified in the bye-laws of the local bodies.

(4) No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the local body, at least three working days in advance and such person or the organiser of such event shall ensure segregation of waste at source and handing over of segregated waste to waste collector or agency as specified by the local body.

(5) Every street vendor shall keep suitable containers for storage of waste generated during the course of his activity, such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the local body.

(6) All resident welfare and market associations shall, within one month from the date of notification of these rules and in partnership with the local body ensure Segregation of waste at source by the generators as prescribed in these rules, Facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collector's or agency as directed by the local body.

(7) All gated communities and institutions with more than 5,000 sqm area shall, within one month from the date of notification of these rules and in partnership with the local body, ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorized recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

(8) All hotels and restaurants shall, within one month from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source as prescribed in these rules, facilitate collection of segregated waste in separate

streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

(9) Not to litter i.e. throw or dispose of any waste such as paper, water bottles, liquor bottle, soft drink cans, tetra packs, fruit peel, wrappers etc., or burn or bury waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed in solid waste management rule 2016 and hand over the segregated waste to the authorized waste pickers or waste collectors authorized by the local body.

5.0 Responsibilities of the Silchar Municipal Board – Not approved.

6.0 Obligatory Responsibilities of Silchar Municipal Board – Not approved.

7.0 Slaughter houses and Mutton, Fish market waste:

7.1 Every owner/occupier of any premises other than designated slaughterhouses and markets, who generates poultry, fish and slaughter waste as result of any commercial activity, shall store the same separately in closed, hygienic condition and deliver it at a specified time, on a daily basis to the Board collection vehicle provided for this purpose. Depositing of such waste in any community waste bin is prohibited and will attract fines as indicated in the schedule of Fines.

7.2 *Vendor/Hawkers:* All vendors/hawkers shall keep their bio-degradable and other waste unmixed in containers / bins at the site of vending for the collection of any waste generated by that vending activity. It will be the responsibility of the generator/vendor to deliver this waste duly segregated to the containerised hand cart of the Board or to the nearest designated community waste storage bin. Failure to do so will attract fines as per the Schedule of Fines. Each Vendor/hawker will be responsible to maintain 'Clean Area' within their surroundings.

7.3 *House-gullies:* It will be the responsibility of the owner/occupier of his/their premises with house-gullies to ensure that no waste is dumped in the house-gully and to segregate and deliver any MSW to the waste collection vehicle which shall be provided by the Board/agency at such spots and at such times as maybe notified by the SMB. Failure to do so will attract a fine as per the Schedule of Fines.

7.4 *Litter by owned/pet animals:* It shall be the responsibility of the owner of any pet animal to promptly scoop/clean up any litter created by pet animals on the street or any public place, and take adequate steps for the proper disposal of such waste possibly by their own sewage system. Failure to do so will attract fines as per the Schedule of Fines.

7.5 Manufacturing, trading, storing and use of harmful plastics, polyethylene bags (< 50 micron) and thermocol items is not permissible within the municipal area of Silchar Town. Violation would attract imposition of fine on users/manufacturers/suppliers/dealers/wholesalers/retailers etc.

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**8.0 Penalties for contravention of these Bye-Laws**

8.1 On and after the date of commencement of these Bye-Laws, there will be a familiarization/warning period of 30 days, after which, any contravention of these Bye-Laws shall be punishable with fines as per the Schedule of Fines(Schedule IV) for every instance of breach of these byelaws. In case the generator of waste is found contravening any of these Bye-Laws next time, the fine amount will be doubled.

8.2 In case of a person or any polluter is not able to pay the fine as mentioned in Schedule, while contravening any of these Bye-Laws he/she will be prosecuted under the provisions made in District Police Act /Indian Penal Code.

**9. Punishments:**

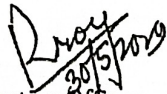
Any person violating the provisions made in the Bye-Laws (or) any person who is the custodian of a child aged less than 14 years who violates the provisions made in the Bye-Laws will be deemed to be considered for punishment as per rule in force.

**10. Right to Appeal:**

Any person aggrieved or affected by this Silchar Municipal Board Solid Waste Management By-Law, 2019, shall have the right to appeal before the Chairman of Silchar Municipal Board within 30 days. Byelaws will take effect after the due approval of the Silchar Municipal Board Meeting.

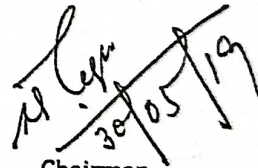
**11. Jurisdiction of Courts:**

For filing cases against the byelaws the jurisdiction is Silchar only.



Executive Officer  
Silchar Municipal Board,  
Silchar, Cachar.

~~Executive Officer~~  
~~Silchar Municipal Board~~



Chairman  
Silchar Municipal Board,  
Silchar, Cachar.

~~Chairman~~  
~~Silchar Municipal Board~~

## Schedule-1

## Schedule of SWM User Charges

The owners/occupiers of the Households, Shops, Hotels, Restaurants, Officebuildings and shopping complexes etc. have to pay the Solid Waste Management User Charges as fixed below, to authorise NGO/Agency for primary collection of MSW within the Silchar Municipal Area.

Sl.No	Category	User Charge (In INR)
1.	Household (as per family)	Rs. 100/- Per Month
2.	Offices (Govt./Pvt)	Rs. 200/- Per Month
3.	Schools (Govt. /Pvt.) (Less than 500 students-free)	Rs. 100/- per month (Govt. & Provincialized)
		Rs. 500/- Per Month (private)
	College/Junior College (Both Govt. & Private)	Rs. 500/- Per Month.
4.	Shops (Non-franchise, outside any Mall/Shopping Complex.	
	Small Shops	Rs. 100/-
	Big Shops	Rs. 250/-
	Retail chains (Big Bazar, Vishal, Metro Bazar)	Rs. 2000/- per month
5.	Road Side Vendors (including vending zone)	Rs. 5/- per day
	Roadside Fast Food & Chat House etc.	Rs. 10/- per day
6.	Godowns & warehouse	
	Up to 1000 sft.	Rs. 250/- Per Month
	1000sft to 5000sft	Rs. 500/- Per Month
	More than 5000sft	Rs. 1000/- Per Month
7.	Hotels, Restaurants & Open Enclosure	
	Restaurants & Hotels without accommodation,	Rs. 1000/- per month
	Hotel & lodging with accommodation	Rs. 2000/- per month
	Marriage Halls, Public meetings	Rs. 1000/- per month
8.	Medicine Shop	Rs. 300/-
9.	Wine Shops	RS. 500/-
10.	Big Fast Food chains like KFC, Dominos, Pizza Huts, café coffee Day etc.	RS. 2000/- Per month
11.	Educational Institutions	
	Play Schools	Rs. 100/- Per Month
	Coaching Centre	Rs. 300/- Per Month
12.	Hats/Markets	Rs. 100/- Per Month
13.	Health Care Unit	
	Medical Laboratory/Diagnostic Centres/Pathological Centres/Doctors Clinic (Without Beds)	Rs. 1000/- per month

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(Only non-biological waste)		
14.	Cinema Halls And Multiplex	RS. 2000/- Per month
15.	Beauty Parlour, Saloon, Spa	RS. 200/- Per month
16.	Showrooms, Service Centres & Garages	
	Small Garages/Service Centres/Showrooms.	RS. 500/- Per month
17.	Exhibition Grounds	RS. 500/- Per Day
18.	Hostel & Paying Guest Hostels	RS. 1000/- Per month
19.	a) Small Industry up to 1000 sft	RS. 500/- Per month
	b) Industries>1000sft	Rs. 750/- Per Month
20.	Printing Press	Rs. 300/- Per Month
21.	Petrol Pump	Rs. 300/- Per Month

### Schedule-II

#### Illustrative list of biodegradable and recyclable waste

Biodegradable Waste	Recyclable waste
<p>"Bio-degradable waste" means the organic waste a part of MSW. They are also called as "Wet Waste". The Biodegradable waste is a type of waste, typically originating from plant or animal sources, which may be degraded by other living organisms.</p>	<p>"Recyclable Waste" means the waste that is commonly found in the MSW. They are also called as "Dry Waste". These can be transformed through a process into raw materials for producing new products, which may or may not be similar to the original products.</p>
<ul style="list-style-type: none"> <li>• Kitchen Waste including: tea leaves, egg shells, fruit, vegetable peels and left over</li> <li>• Meat and bones</li> <li>• Garden and leaf litter including flowers</li> <li>• Animal litter</li> <li>• Soiled paper</li> <li>• House sweeping dust</li> <li>• Coconut shells</li> <li>• Ashes</li> </ul>	<ul style="list-style-type: none"> <li>• Newspapers</li> <li>• Paper, books and magazines</li> <li>• Glass</li> <li>• Metal objects and wire</li> <li>• Plastic</li> <li>• Cloth Rags</li> <li>• Leather</li> <li>• Rexene</li> <li>• Rubber</li> <li>• Wood /furniture</li> <li>• Packaging materials</li> </ul>

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## Schedule-III

## Illustrative List of Domestic Hazardous Waste

- ☑ Aerosol cans
- ☑ Batteries from flashlights and button cells
- ☑ Bleaches, household kitchen items, drain cleaning Agents & its containers.
- ☑ Car batteries, oil filters and car care products and consumables
- ☑ Chemicals and solvents and their containers
- ☑ Cosmetic items, chemical-based Insecticides and their containers
- ☑ Light bulbs, tube-lights and compact fluorescent lamps (CFL)
- ☑ Discarded Medicines and its containers,
- ☑ Paints, oils, lubricants, glues, thinners, and their containers
- ☑ Pesticides and herbicides and their empty containers
- ☑ Photographic audio/video tapes and their containers, chemicals
- ☑ Styrofoam and soft foam packaging of furniture, packaging and equipment
- ☑ Thermometers and mercury-containing products
- ☑ e-waste such as personal computers, telephones, MP3 players, audio equipment, televisions, calculators, GPS automotive electronics, digital cameras and players and recorders using video media such as DVDs, VCRs or camcorders,

Schedule IV  
Cleanliness Fees.

In order to ensure cleanliness in events like functions, celebrations, processions, Rally etc. Cleanliness fees as scheduled below have to be collected. This is Non-returnable. This fee does not include any fines.

Sl. No.	Description	Amount in Rupees
1	Cleanliness fees	25000

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**Schedule-V**  
**Schedule of Fines**

1. Non-segregation / littering / burying / burning of Solid Waste / domestic hazardous waste / Mixing Construction & Demolition waste with Solid Waste & domestic hazardous waste.

Sl. No.	Categories	Fine in Rupees applicable for each and every time of violation
1.	Residential	1000
2.	Non-Residential	2000
3.	Event organizers	25000
4.	All type of traders	1000
5.	Street Vendors not keeping suitable garbage container	100
6.	Dumping Garden Waste on public streets	1000
7.	Defacement of public places inclusive of littering/ urinating/ Open Defecation/ spitting etc.	100
8.	Non clearance of litter created by pet animals on street / public place	100
9.	Individuals throwing garbage in the Roads/Drains/Canal & any other public places etc.	100
10.	Individuals using harmful plastics, polyethylene bags ( < 50 micron) and thermocol items	500
11.	Retail selling of harmful plastics, polyethylene bags ( < 50 micron) and thermocol items.	10000
12.	Whole sale trading and bulk storing of harmful plastics, polyethylene bags ( < 50 micron) and thermocol items	25000
13.	Manufacturing, trading, storing and use of harmful plastics, polyethylene bags ( < 50 micron) and thermocol items	50000

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Annexure-2



**BYE- LAWS FOR  
PLASTIC WASTE MANAGEMENT  
RULES, 2016  
SILCHAR MUNICIPAL BOARD  
SILCHAR, CACHAR**

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In exercise of the powers conferred under Rule 6 (4) of the Plastic Waste (Management & Handling) Rules 2016 frame under Silchar Municipal Board shall act prescribed Authority for enforcement of the provisions of these rules relating to the Use, collection, segregation, transportation and disposal of plastic waste, under the jurisdiction and following the rules of the Bye-Laws as follows

During the course of manufacture, importer stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheet and multi-layered packaging shall be subject to the following conditions, namely: -

- a. Carry bags and plastic packaging shall either be in natural shade which is without any added pigments or made using only those pigments and colorants which are in conformity with Indian Standard: IS 9833:1981 titled as "List of pigments and colorants for use in plastics in contact with foodstuffs, pharmaceuticals and drinking water", as amended from time to time;
- b. Carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff;
- c. Carry bag made of virgin or recycled plastic, shall not be less than fifty microns in thickness;
- d. Plastic sheet or like, which is not an integral part of multi-layered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product
- e. The manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution Control Boards or Pollution Control Committee;
- f. Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala;
- g. Recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;
- h. The provision of thickness shall not be applicable to carry bags made up of compostable plastic. Carry bags made from compostable plastics shall conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics, as amended from time to time. The manufacturers or seller of compostable plastic carry bags shall obtain a certificate from the Central Pollution Control Board before marketing or selling; and

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i. Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.

**5. Plastic waste management:** - The plastic waste management by the Silchar Municipal Board in their respective jurisdiction shall be as under: -

a. Plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;

b. ULB shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with;

c. Thermo set plastic waste shall be processed and disposed of as per the guidelines issued from time to time by the Central Pollution Control Board; and

d. The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, 2000 or as amended from time to time.

(2) The ULB shall be responsible for setting up, operationalization and co-ordination of the waste management system and for performing the associated functions, namely: -

(a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;

(b) Ensuring that no damage is caused to the environment during this process;

(c) Ensuring channelization of recyclable plastic waste fraction to recyclers;

(d) Ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;

(e) Creating awareness among all stake holders about their responsibilities;

(f) Engaging civil societies or groups working with waste pickers; and

(g) Ensuring that open burning of plastic waste does not take place.

f) Since the responsibility for setting up collection systems for plastic waste shall be of this municipality and for this purpose, the municipality may seek assistance on

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manufactures of the plastic carry bags, multi-layered plastic pouches or sachets of of brand owners using such products

**B. Responsibility of waste generator. - (1) The waste generator shall. -**

a. Take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time;

b. Not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;

(2) All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O 908(E) dated the 25th September, 2000 under the Act or amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centres either on its own or through the authorized waste collection agency;

(3) All waste generators shall pay such user fee or charge as may be specified in the by-laws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.; and

(4) Every person responsible for organising an event in open space, which involves service of food stuff in plastic or multi-layered packaging shall segregate and manage the waste generated during such events in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O 908(E) dated the 25th September, 2000 under the Act or amendment from time to time.

**9. Responsibility of producers, Importers and Brand Owners. -**

1) The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned;

2) Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products. This plan of collection to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal. The Brand Owners whose consent has been renewed before the notification of these

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rules shall submit such plan within one year from the date of notification of these rules and implement with two years thereafter;

3) Manufacture and use of multi-layered plastic which is non - recyclable or non - energy recoverable or with no alternate use of plastic if any should be phased out in Two years time;

4) The producer, within a period of three months from the date of final publication of these rules in the Official Gazette shall apply to the Pollution Control Board or the Pollution Control Committee, as the case may be, of the States or the Union Territories administration concerned, for grant of registration;

5) No producer shall on and after the expiry of a period of Six Months from the date of final publication of these rules in the Official Gazette manufacture or use any plastic or multilayered packaging for packaging of commodities without registration from the concerned State Pollution Control Board or the Pollution Control Committees; and

6) Every producer shall maintain a record of details of the person engaged in supply of plastic used as raw material to manufacture carry bags or plastic sheet or like or cover made of plastic sheet or multi-layered packaging.

10. Protocols for compostable plastic materials. -Determination of the degree of degradability and degree of disintegration of plastic material shall be as per the protocols of the Indian Standards listed in Schedule-I to these rules. 11. Marking or labelling. -(1) Each plastic carry bag and multi-layered packaging shall have the following information printed in English namely, - a. name, registration number of the manufacturer and thickness in case of carry bag; b. name and registration number of the manufacturer in case of multi-layered packaging; and c. name and certificate number [Rule 4(h)] in case of carry bags made from compostable plastic (2) Each recycled carry bag shall bear a label or a mark "recycled" as shown below and shall conform to the Indian Standard: IS 14534: 1998 titled as "Guidelines for Recycling of Plastics", as amended from time to time;

11. Marking or labelling. -(1) Each plastic carry bag and multi-layered packaging shall have the following information printed in English namely, -

a. name, registration number of the manufacturer and thickness in case of carry bag;

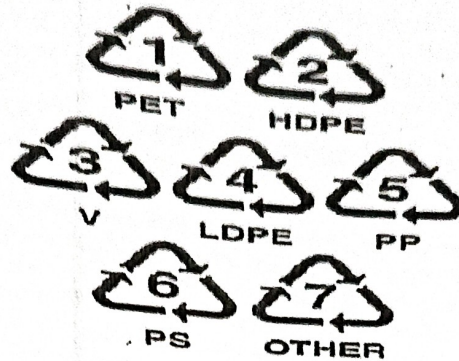
b. name and registration number of the manufacturer in case of multi-layered packaging; and

c. name and certificate number [Rule 4(h)] in case of carry bags made from compostable plastic

(2) Each recycled carry bag shall bear a label or a mark "recycled" as shown below and shall conform to the Indian Standard: IS 14534: 1998 titled as "Guidelines for Recycling of Plastics", as amended from time to time;

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NOTE: PET-Polyethylene terephthalate, HDPE-High density polyethylene, V-Vinyl (PVC), LDPE- Low density polyethylene, PP-Polypropylene, PS-Polystyrene and Other means all other resins and multi-materials like ABS (Acrylonitrile butadiene styrene), PPO (Polyphenylene oxide), PC (Polycarbonate), PBT (Polybutyleneterephthalate) etc.

Each carry bag made from compostable plastics shall bear a label "compostable" and shall conform to the Indian Standard: IS or ISO 17088:2008 titled as Specifications for "Compostable Plastics".

### 13. Registration of producer, recyclers and manufacturer, -

1. No person shall manufacture carry bags or recycle plastic bags or multi-layered packaging unless the person has obtained a registration from the State Pollution Control Board or the Pollution Control Committee of the Union Territory concerned, as the case may be, prior to the commencement of production;
2. Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application in Form-I
3. Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the State Pollution Control Board or the Pollution Control Committee, for grant of registration or renewal of registration for the recycling unit, in Form II.
4. Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, for the grant of registration or for the renewal of registration, in Form III.

### 14. Responsibility of retailers and street vendors-

1. Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multi-layered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules;

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2. Every retailers or street vendors selling or providing commodities in, plastic carry bags or multi-layered packaging or plastic sheets or like or covers made of plastic sheets which are not manufactured or labelled or marked in accordance with these rules shall be liable to pay such fines as specified under the bye-laws of the local bodies.

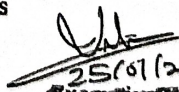
**POWER FOR EXPLICIT PRICING OF CARRY BAGS:** The Municipality hereby makes the following provisions in respect of fixing the price of plastic carry bags:

- (1) The shopkeepers and street vendors willing to provide plastic carry bags for dispensing and commodity shall register with Silchar Municipal Board by paying a fee of Rs. 4000/- per month of Rs. 48000/- per annum subject to revision of the fees from time to time. The registered shop keepers shall display at prominent place that plastic carry bags are given on payment.
- (2) Only the registered shopkeepers or street vendors shall be eligible to provide plastic carry bags for dispensing the commodities.
- (3) The revenue generated from the registration of shopkeepers and vendors from such purpose shall be used for the sustainability for the waste management system within their jurisdiction.
- (4) All others should use paper bags, disposable bags, cloth bags and coir bags in lieu of plastic bags.

The Silchar Municipal Authority shall exercise the power to impose monetary penalty on the violation as specific under:-

1. If any trader is found to be keeping stock or selling of plastic which have been prohibited by the Plastic Waste Management Rules 2016, he or she shall be penalized with a fine of Rs. 10,000 (Ten Thousand).
2. If the traders or the shopkeepers are found committing the offence again or repeating the offence again, the fine shall be enhanced to Rs. 25,000 (Twenty Five Thousand).
3. If even after the punishment, the offence is found to be committed repeatedly, it would be construed as deliberate attempt to breach the law and under that circumstances the trade license of the trader or the shopkeepers shall be cancelled and further action under section 15 of the Environment Protection Act 1986 shall be initiated against such offenders. In the case of individual, if anyone found breaching the law repeatedly, He/She also be liable for prosecution under section 15 of the Environment protection act 2016.
4. Any individual is found to be using prohibited carry bags for storing, carrying, dispensing, packing goods or any other items or throw in public places or street, private or public tanks, defile water of public and private tanks within this municipal area shall be fine with Rs. 500 (Five Hundred)
15. This Municipality shall conduct raids when necessary at places to be keeping stocks of prohibited plastic materials and shall confiscate and seize of the materials and action will be initiated against the offender as per the law.

These Bye Laws come into force with immediate effects

  
25/01/2021  
Executive Officer  
Silchar Municipal Board

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**MINUTES OF THE PREPAREDNESS MEETING FOR LAUNCHING OF SLRM PROJECT (SWM) HELD ON 9<sup>TH</sup> JULY 2019 AT 3.00 P.M. IN OFFICE CHAMBER OF OFFICE OF THE UNDERSIGNED:**

The meeting was presided over by Smti. Laya Madduri, IAS Deputy Commissioner cum Chairperson, District Level Monitoring Committee on SBM, Cachar, Silchar. She has briefed the members about the launching of the SLRM Project and took preparedness of the same till date and directed all to complete the remaining task within the stipulated timeframe.

After threadbare discussion on the agenda points, the following resolutions have been adopted for its immediate action on mission mode:-

1. Awareness programme will be held on 12<sup>th</sup> July 2019 at Bhanga Bhawan, Silchar by involving all leading citizens of the town, NGOs, Govt. Departments (both State and Central Govt.) Central Agencies, Bazar Committees, Merchant Associations, DSA, and bulk generators of the town. Formal invitation will be sent both in hard and soft copies to all concerned.

Action: SMB/SBM & District Administration.

2. Launching of the programme will be held on the District Library, Silchar on and from 3.00 P.M. and the programme schedule is as follows:

- a) Lightening the lamp in the District Library and inauguration ceremony.
- b) Rally along with Try-cycles and rally starting from the District Library to SLRM Centre (Old BRTF Campus). NCC will be requested to participate in the rally along with Band Party.
- c) Dustbin will be formally handed to the selected owners of the households of the Pilot Project area.
- d) Silchar Food Grains Merchant Association and Rotary Club of Greater Silchar will be formally handed over the replica of the Try-cycles/key to the Hon'ble MP.
- e) Information brochure will be distributed to all the households of the Pilot Project area.

Action: SMB/SBM & District Administration.

3. Order for the prohibition of the free movement of the cattle will be issued from this end. Mr. Rajesh Das, Ward Commissioner of SMB has been entrusted to ensure the functioning of the pound under SMB and a drive for the street cattle will be arranged from 11<sup>th</sup> July 2019 and take further necessary action. He has also entrusted the responsibility of the cattle for the SLRM Centre in the Old BRTF Campus.

Action: District Administration & SMB.

4. Pilot Project area will be demarcated within the 10<sup>th</sup> July after the field visit and Anshuman Chanda, AE, DRDA will co-ordinate the matter and ensure the same will be completed within the stipulated timeframe in consultation respective Ward Commissioners and Mr. C. Srinivasan, Consultant, SLRM, Vellore.

5. Contractor of the renovation works will be installed signage in the different buildings of the SLRM Centre (Old BRTF Campus) in consultation with Mr. C. Srinivasan, Consultant, SLRM, Vellore. Sri Anshuman Chanda, AE, DRDA will co-ordinate the matter and complete the task within the stipulated time frame.

6. Awareness programme with SHGs under NULM, Silchar will be organised on 11<sup>th</sup> July 2019 at 5.30 PM. Mr. C. Srinivasan, Consultant, SLRM will take the session.

7. Uniform for all the workers (to be engaged under SLRM) and Sanitation workers of SMB will be procured before the launching of the SLRM Project. SBM (Urban) and SMB will take necessary action for immediate procurement of the same. Uniform specification may be collected from Sri C. Srinivasan, Consultant, SLRM, Vellore.

8. Awareness programme will be arranged in the everyday evening on and from 6 P.M. onwards in the Pilot Project area and Mr. C. Srinivasan, Consultant, SLRM, Vellore will take session. Sri Gautom Das, Urban Coordinator, SSA will co-ordinate the matter and ensure awareness programme on and from 10<sup>th</sup> - 16<sup>th</sup> July 2019 in the evening (from 6 PM - 8 PM).

9. SBM (Urban) will make immediate necessary arrangement for all logistics facilities for the awareness programmes to be held in the different areas of the Pilot Project area and the programme of 12<sup>th</sup> July 2019 awareness at Bhongo Bhawan and inaugural session at District Library, Silchar. All the expenditure for the same will be made from the SBM (Urban) fund received from the Govt.


10. One artist will be arranged by the SBM (Urban) from 10<sup>th</sup> July 2019 onwards up to launching date for necessary works for the SLRM Project.

11. Drinking water for the launching programme will be provided by the PHED-I, Silchar. The EE, PHED-I will take necessary action in this regard.

12. All the existing workers presently engaged (under different NGOs/Contractors) in the door to door collection of MSW will be integrated in to the SLRM Project and necessary action will be taken from the SMB and District Administration;

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The meeting ended with thanks from the Chair with a positive enthusiasm to make this project a successful one by working on it in a mission mode.


  
(Laya Madduri)  
Deputy Commissioner,  
Cachar, Silchar

Date: 09/07/2019

Memo.No.CRR.46/DDMA/2019-20/SBM/ - A.

Copy for information and immediate necessary action:

1. The Chairman, Silchar Municipal Board, Silchar, Cachar.
2. The Executive Officer, Silchar Municipal Board, Silchar M.B. for information & N/A.
3. All Members Present.
4. CA/PA to the Deputy Commissioner, Cachar.

  
(Laya Madduri)  
Deputy Commissioner,  
Cachar, Silchar

09/07/19

Annexure-9

**MINUTES OF THE PROCUREMENT COMMITTEE MEETING REGARDING TENDER EVALUATION AND OTHER RELATED TOPICS HELD ON 17TH JUNE, 2019 AT 5.00 P.M. IN THE OFFICE CHAMBER OF THE CHAIRMAN, SILCHAR MUNICIPAL BOARD, SILCHAR, CACHAR:**

The meeting was presided by Shri A.B Das, AEE, PHE Division -II and Chairman, Procurement Committee of SBM (Urban) Silchar in the presence of the Chairman, Silchar Municipal Board, Silchar & other members of the Procurement Committee and representatives from various firms/organization who submitted quotations/tender etc. on the basis of the short tender notice which was published by Silchar Municipal Board dated 13th June, 2019 as per recommendation of the Procurement Committee.

The Procurement Committee of SBM (Urban) examined the quotations/tenders paper submitted by firms/suppliers/ manufacturers thoroughly and minutes the points.

(A) Quotations/tenders submitted for containerised tri-cycle & dustbin/tub as per specification of the Municipal Solid Waste Management Rules 2016 and details of the firm/supplier /manufacturer are as follows:-

Sl No	Name of firm/supplier/ manufacturers etc.	Size of tricycle	Rate against each size	Rate of one 20 litres dustbin	Rate of Tubs- 32litres/ 45litres
1	Chakraborty and Son's	6ft x 4ft x 4ft	Rs. 44300 (1 to 11pc), Rs. 43000 (11 to 20pc)	----	-----
		5ft x 4ft x 4ft	Rs. 42500 (1 to 10pc), Rs. 41100 (11 to 20pc)	----	-----
		5ft x 4ft x 3ft	Rs. 39200 (1 to 10pc), Rs. 37800 (11 to 20pc)	----	-----
		5ft x 4ft x 2ft	Rs. 36200 (1 to 10pc), Rs. 35100 (11 to 20pc)	----	-----
2	Bawa Dhir Welding & Fabrication	6ft x 4ft x 4ft	Rs. 40096 (1 to 11pc), Rs. 38080 (11 to 20pc), Rs.37184 (20 to 50pc), Rs. 35840 (50 to 100pc)	----	-----
		5ft x 4ft x 4ft	Rs. 38580 (1 to 10pc), Rs. 37520 (11 to 20pc),	----	-----

			Rs. 37184 (20 to 50pc), Rs. 35840 (50 to 100pc)		
		5ft x 4ft x 3ft	Rs. 35280 (1 to 10pc), Rs. 33264 (11 to 20pc), Rs. 33216 (20 to 50pc), Rs. 31920 (50 to 100pc)	----	-----
		5ft x 4ft x 2ft	Rs. 31920 (1 to 10pc), Rs. 30344 (11 to 20pc), Rs. 29792 (20 to 50pc), Rs. 28784 (50 to 100pc)	----	-----
3	M/S Shyamananda Traders	4ft x 3ft x 2ft	Rs. 21,750	Rs445/pc	Rs610/pc
4	D and D Associates	4ft x 3ft x 2ft	Rs. 20,800	Rs510/pc	Rs 615/pc
5	NAGI Trade and Industries	No size	Rs. 71,300	Rs800/pc	Rs910/pc
6	Punjab Engineering Company	5ft x 4ft x 2ft	Rs. 67,200	Rs. 590/pc	Rs885/pc
7	Maverick	No size	Rs. 75000	Rs. 700/pc	Rs950/pc
8	Agro Hardware Industries (P) Ltd	----	----	15litres= Rs. 85/- 20 litres= Rs.110/- Plus GST	40 Litrs Tub Rs. 165/- plus GST
9	Dharam Chand Patoa & Sons	Generally used tricycle, tricycle which includes 6 nos of buckets	Rs. 18000, Rs.27000	----	-----
10	Meena Enterprise	----	-----	Rs. 564.00	35litres= Rs.338/- 45 litres= Rs. 412/-
11	Whiteboard	6ft x 4ft x 4ft	Rs. 37,750	Rs.120.00 (with lead), Rs 90.00(without lead)	-----
		5ft x 4ft x 4ft	Rs. 36,550		
		5ft x 4ft x 3ft	Rs. 34,180		
		5ft x 3ft x 1.5ft	Rs. 28,000		
12	Shanti Engineering Works	6ft x 4ft x 4ft	Rs. 37,856	Rs126.26 20litres	-----
		5ft x 4ft x 4ft	Rs. 36,400		

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13	Kajal Consultancy and Construction	5ft x 4ft x 3ft	Rs. 33,040	Rs. 120.32 20litres	-----
		Manual Cycle with 6b bins	Rs. 30,381		
		6ft x 4ft x 4ft	Rs. 36,750		
		5ft x 4ft x 4ft	Rs. 34,258		
		5ft x 4ft x 3ft	Rs. 32,480		
14	Bhavisya Learning India Pvt. Ltd	Manual Cycle with 6b bins	Rs. 32,878	Rs. 116.0(with lead), Rs 85.00 (without lead)	-----
		6ft x 4ft x 4ft	Rs. 37450		
		5ft x 4ft x 4ft	Rs. 36,250		
		5ft x 4ft x 3ft	Rs. 33,780		
		5ft x 3ft x 3ft	Rs. 35800		
		4ft x 3ft x 1.5ft	Rs. 27,500		

After threadbare discussion the members of the Procurement Committee had shortlisted the number of firms/ suppliers/ manufacturers for timely delivering of the articles mentioned in short tender notice.

The details of the shortlisted firms are as follows:-

Sl No	Name of firm	Size of tricycle	Rate against each size	Rate of one 20 litres dustbin	Rate of Tubs- 32litres/ 45litres	Credentials
1	Chakraborty and Sons	6ft x 4ft x 4ft	Rs.44300 (1 to 10 pc), Rs 43000 (11 to 20pc)	----	-----	Upgraded as class D contractor vide HQ DGAR, Has Valid GSTIN, has license from Gaon Panchayat. Had experienced with Govt. Department.
		5ft x 4ft x 4ft	Rs 42500 (1 to 10pc), Rs41100 (11 to 20pc]	----	-----	
		5ft x 4ft x 3ft	Rs.39200 (1 to 10pc), Rs37800 (11 to 20pc)	----	-----	
		5ft x 4ft x 2ft	Rs36200 (1 to 10pc), Rs35100 (11 to	----	-----	

2	Shanti Engineering Works	6ft x 4ft x 4ft	20pc) Rs37,856	Rs126.26= 20litres	-----	Has Valid GST registration
		5ft x 4ft x 4ft	Rs36,400			
		5ft x 4ft x 3ft	Rs33,040			
		Manual Cycle with 6b bins	Rs30,381			
3	Whiteboard	6ft x 4ft x 4ft	Rs37,750	Rs120(with lead), Rs 90(without lead)	-----	Has Audit Report and form 3CDfrom Chartered Accountant,
		5ft x 4ft x 4ft	Rs36,550			
		5ft x 4ft x 3ft	Rs 34,180			
		5ft x 3ft x 1.5ft	Rs 28,000			
4	Kajal Consultancy and Construction	6ft x 4ft x 4ft	Rs36,750	Rs 120.32= 20lites		Valid GST Registration PAN Card Details provided
		5ft x 4ft x 4ft	Rs34,258			
		5ft x 4ft x 3ft	Rs32,480			
		Manual Cycle with 6b bins	Rs32,878			
5	Bhavisya Learning India Pvt Ltd	6ft x 4ft x 4ft	Rs37450	Rs116.0(with lead), Rs 85(without lead)		
		5ft x 4ft x 4ft	Rs36,250			
		5ft x 4ft x 3ft	Rs33,780			
		5ft x 3ft x 3ft	Rs35800			
		4ft x 3ft x 1.5ft	Rs27,500			
6.	Agro Hardware Industries (P) Ltd	Nil	Nil	15litres= Rs. 85/- 20 liters= Rs.110/- Plus GST	40 Litrs Tub Rs. 165/- plus GST	

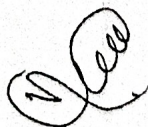
These are only shortlisted ones; the final selection will be made subsequently, which may entitle one or more firms to be included in this project. Recommended firms/suppliers/manufacturers for consideration are as follows:

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1. "Bhavisya Learning India Pvt. Ltd, Guwahati is found eligible for the making containerised Try-cycle based on quoted rate. The competent authority has recommended this firm for containerised Try-cycles as MSW Rules 2016.
2. "Bhavisya Learning India Pvt. Ltd", Guwahati. is found eligible for the supply of Bins as per specification/ Tub as per specification and will deliver the items along with print of the details for awareness purpose. Transportation charges added in the quoted rate. Considering the same and as per specification of MSW Rules 2016, this firm is the best option to select for procurement of Dustbins and Tub etc. for SLRM Pilot Project. So, Procurement Committee has recommended for the same.
3. Final work order will be issued by the SMB Silchar after the quality checking of the samples of each item.
4. If the samples of each items is not good then the procurement committee suggested for L2 quoted rate firms for containerised try-cycles and manufacturing company quoted rate will be considered for the second option for procurement of Dustbins and Tub.
5. Formal agreement will be signed between the SMB and concerned supplier for supply of good quality materials along with one year warranty etc. during the issue of work order.
6. If the concerned supplier fails to supply the materials within the stipulated time frame mentioned in the work order, penalties will be imposed. 25% will be deducted from the billed amount.
7. All the materials like try-cycles/dustbins/tub must be reached SMB office within 8<sup>th</sup> July 2019 without fail. If this timeline do not comply by any suppliers, fine will be imposed as per point no.6.

N.B: Point No: B will be followed from the next page:

P.T.O



5

(B) Tender documents received from the contractors/ Construction Company for renovation/re-construction of the identified SLRM centre in abundant building of BRTF Campus near Cachar College, Trunk Road, Silchar. Total 4(four) number of contractors/ construction company has submitted their respective tender along with necessary documents etc for timely completion of the renovation work within 5th July 2019.

Technical Bidding-

**Comparative Statement: Renovation work of abandoned BRTF Building near Cachar College (SLRM) Centre Part-1**

Sl.No	Name of Contractor	Pan Number	GST Number	Detail of EMD	Labour Licensee	Credentials
1	Pradip Chakraborty	OK	OK	OK	OK	FCI-2017-SAME AS PAERT-II
2	Hirok Choudhury	OK	OK	OK	OK	PWD-18-19-24.91 lac. Date of completion 13.03.2019 Cachar college-18-19-8.00 lac 18-19- 13.00 lac
3	Shymakanta Paul	OK	OK	OK	OK	Assam state Housing Board 17-4-13-2.49 cores Time span-18 months-2.40 bill paid No Extension letter No completion report
4	Himangshu Paul	OK	OK	Not submitted	OK	Not considered due to absence of EMD Copy

*[Handwritten signature]*

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**Comparative Statement: Renovation work of abandoned BRTF Building near Cachar College (SLRM) Centre Part-2:**

Sl.No	Name of Contractor	Pan Number	GST Number	Detail of EMD	Labour Licensee	Credentials
1	Pradip Chakraborty	OK	OK	OK	OK	Fci-2017, do 28.2017. 8,14,534.00/6/1/2017 2,07587.00/28/1/2017 Work orders enclosed
2	Hirok Choudhury	OK	OK	OK	OK	Same as Part-I
3	Shymakanta Paul	OK	OK	OK	OK	Same as Part-I
4	Himangshu Paul	OK	OK	Not submitted	OK	Not considered due to absence of EMD Copy

**Financial Bidding-**

**Comparative Statement: Renovation work of abandoned BRTF Building near Cachar College (SLRM) Centre Part-1:**

Sl. No	Name of Contractor	Estimated Rate	Quoted Rate
1	Pradip Chakraborty, Silchar	Rs. 9.86 L	Rs 9,67,000/-
2	Hirok Choudhury, Silchar	Rs. 9.86 L	Rs 9,85,500/-

**Comparative Statement: Renovation work of abandoned BRTF Building near Cachar College (SLRM) Centre Part-2:**

SL No	Name of Contractor	Estimated Rate	Quoted Rate
1	Pradip Chakraborty, Silchar	Rs. 9.21L	Rs 8,97,000/-
2	Hirok Choudhury, Silchar	Rs. 9.21 L	Rs 9,20,500/-

After threadbare discussion two numbers of contractors has been found to be eligible for the aforesaid works mentioned C/S, Technical Bid and Financial Bid and details of the same are as follow:-

Sl. No.	Name Of Contractors	Details:
1.	Pradip Chakraborty	Bagha Jatin Lane, Chengcoorie Road, Silchar 4. Registration details- SE(B)/II/2018-19/35 Genl.
2	Hirok Choudhury	Deshabandhu Road, pin 788005, Silchar Registration Details- APWRD/R/2/GEN/2018-19/23556

*[Handwritten Signature]*

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From the above contractors, Sri Pradip Chakraborty, Contractor may be selected by the Procurement Committee of SBM (Urban) and conditions may be incorporated in the work order like the work speeds up and gets completed within the stipulated time (i.e. within 5th July 2019) in pursuance of the NGT's order vide Memo. No 606/2018 and Govt. is also pressing hard for the same and failing to deliver things on time by the concerned, fine would be imposed on the Government of the State by NGT. So considering the above facts the decision of engaging contractors quoted L1 rate is feasible to implement it and to avoid any financial implication of the State Govt.

(C) Conclusion: In the tender evaluation meeting held on 17/6/2019 in the Office Chamber of the Chairman of Silchar Municipal Board, Silchar the Procurement Committee has unanimously decided upon the following recommendations for kind and necessary perusal of the Deputy Commissioner, Cachar and Chairperson of the District Level Monitoring Committee of Swaccha Bharat Mission, Cachar.

- i. For supply of tricycles good quality manufacturers may be selected for the pilot project as per the resolution of the District Level Monitoring Committee Meeting held on 12th June, 2019. Accordingly the recommendation has been made.
  - ii. For renovation works simultaneous initiative for repairing of structures, flooring team, electrification, sanitation, etc may be taken into priority for timely completion of the renovation works. Considering this, Pradip Chakraborty, Silchar, Contractor may be engaged for timely completion of the renovation works as the Pilot Project will be launched on 13<sup>th</sup> July 2019.
  - iii. The Procurement Committee in the tender evaluation meeting has given due weight-age to the NGT's order issued vide Order No 606/2018 and all the short listing of firms has and will be done basing on the priorities and requirement laid down by NGT and SWM Rules 2016 and any further directions received from the Govt time to time.
  - iv. Work order will be issued after approval of the Deputy Commissioner, Cachar. Work order will be issued by the Silchar Municipal Board based on the approval of the competent authority.
- The meeting ended with thanks from the Chair.



(A. B. Das, AEE, PHED-II)

& Chairman,

Procurement Committee of SBM (U), Silchar.

Memo. No. CRR.46/DDMA/2019-20/SBM/ 18 - A,  
Copy to:

Dated: 17<sup>th</sup> June 2019.

1. The Deputy Commissioner, Silchar, Cachar for favour of kind information.
2. The MD, SBM (Urban) Guwahati for favour of kind information.
2. The Chairman, Silchar Municipal Board, Silchar for information and necessary action for issue of work order etc.
3. The Executive Officer, Silchar Municipal Board, Silchar for information and necessary action for issue of work order etc.
4. All Members of the Procurement Committee of SBM (U) Silchar for N/A.
5. Website of District Administration and SMB, Silchar.



(A. B. Das, AEE, PHED-II)  
& Chairman,

Procurement Committee of SBM (U), Silchar.



GOVERNMENT OF ASSAM

OFFICE OF THE DEPUTY COMMISSIONER::CACHAR::SILCHAR  
(DISTRICT DISASTER MANAGEMENT AUTHORITY)

Dated: 28/05/2019

CRR.46/2019/DDMA/38

To,  
The Chairman,  
Silchar Municipal Board, Silchar.

Sub: Regarding the awareness on implementation of Bye-Laws and plastic ban in Silchar Town.  
Ref: Resolution of the DLMC Meeting held on 12<sup>th</sup> June 2019 vide Memo. No. CRR.46/DDMA/2019-20/SBM/11, Dated 15/06/2019.

Sir,

With reference to the subject cited above, I would like to state that for the launch of SWM Project in the context of SLRM initiative the launch program is scheduled to be held on 13th July, 2019.

Here on this day various important tasks also need to be undertaken in a parallel manner. In this connection, Bye-laws on Solid Waste Management-2019 (adopted by SMB in its Board meeting) and ban on usage of plastic also needs to be implemented and introduced to the local people of Silchar Town.

In this connection, a massive awareness drive focusing on the above mentioned aspects needs to be carried out from your end. This awareness drive has to be carried from door to door and should include each and every household, shops, malls, offices, marriage halls, markets, etc.

For this purpose, few IEC Materials (soft copy) has been prepared from this office, which needs to be circulated from your end in such a way that every entity of this town should have a copy of the same mandatorily. This awareness drive needs to be completed within 10th July, 2019 so that after the launch of SLRM Project no sort of chaos or mismanagement comes up.

You are requested to direct the SBM (Urban) wings and NULM of Silchar Municipal Board, Silchar to take immediate action and complete the task within the stipulated timeframe.

Therefore, you are requested to look into this matter and take immediate necessary action for greater public interest.

**Matter may be treated as most urgent.**

Yours faithfully,

(Laya Madduri, IAS)

Deputy Commissioner,  
District Cachar, Assam.

Dated: 28/06/2019

Memo.No.CRR.46/2019/DDMA/38 -A.

Copy to:

1. The E.O, SMB for information and necessary action.
2. NULM & SBM (Urban) Officers/Officials, SMB, Silchar for immediate action.

(Laya Madduri, IAS)  
Deputy Commissioner,  
District Cachar, Assam.

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GOVERNMENT OF ASSAM  
OFFICE OF THE DEPUTY COMMISSIONER::CACHAR:: SILCHAR  
(DISTRICT DISASTER MANAGEMENT AUTHORITY)

Dated: 28/05/2019

No. CRR.46/2019/DDMA/ 37

The Chairman,  
Silchar Municipal Board, Silchar.

Sub: Achieving "Plastic Free" Silchar.  
Ref: Resolution of the DLMC Meeting held on 12<sup>th</sup> June 2019 vide Memo. No. CRR.46/DDMA/2019-20/SBM/11, Dated 15/06/2019.

Sir,

With reference to the subject cited above, I would like to state that for the launch of SWM Project in the context of SLRM initiative the launch program is scheduled to be held on 13th July, 2019.

Here on this day various important tasks also need to be undertaken in a parallel manner. In this connection, Ban on usage of plastic also needs to be implemented and introduced to the local people of Silchar Town.

In this connection, a massive awareness drive focusing on the above mentioned aspects needs to be carried out from your end. This awareness drive has to be carried from door to door and should include each and every household, shops, malls, offices, marriage halls, hotels, markets, retailers, wholesalers, etc. Here if needed you are also requested to conduct meeting with mall managers, plastic retailers/wholesalers, market associations, ward commissioners, hotel association, others bulk waste generators so that any issues, problems can be addressed and resolved there and then only.

For this purpose, few IEC Materials (soft copy) has been prepared from this office, which needs to be circulated from your end in such a way that every entity of this town should have a copy of the same mandatorily. This awareness drive needs to be completed within 10th July, 2019 so that after the launch of SLRM Program no sort of chaos or mismanagement comes up.

The awareness needs to be done with an objective to achieve "Plastic Free Silchar" and strict actions needs to be taken against anybody who is found defaulter in this matter.

You are requested to direct the SBM (Urban) wings and NULM of Silchar Municipal Board, Silchar to take immediate action and complete the task within the stipulated timeframe.

Therefore, you are requested to look into this matter and take immediate necessary action for greater public interest.

Matter may be treated as most urgent.

Yours faithfully,

(Laya Madduri, IAS)  
Deputy Commissioner,  
District Cachar, Assam. *M. Madduri*  
Dated: 28/06/2019 *28/6/19*

Memo.No.CRR.46/2019/DDMA/ 37 -A.

Copy to:

1. The E.O, SMB for information and necessary action.
2. NULM & SBM (Urban) Officers/Officials, SMB, Silchar for immediate action.

(Laya Madduri, IAS)  
Deputy Commissioner,  
District Cachar, Assam.

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2. Award to the best NGO who have undertaken significant efforts in the field of Swacchata:

The award aims to seek engagement with all stakeholders, primarily the NGOs who have worked at the community level for maintaining cleanliness, hygiene & beauty of the town.

The awards intend to cover the following aspects: -

- a) NGOs who are making a difference in the prevention of pollution of water, air, noise, etc.
- b) NGOs who have the following objectives in the field of Swacchata: Feasibility/ Sustainability - Innovation - Empowerment - Scalability - Replicability - Social and Environmental Impact.
- c) NGOs who have been successful in producing measurable results for at least one/two years & who have been capable enough to aware/empower community members.
- d) NGOs who have helped to introduce/upgrade technologies or practices that improve the community's quality of life; provide significant environmental, economic and social benefits; be a replicable model for other communities; be capable of scaling and beyond the original community.
- e) NGOs who have undertaken clean up drives in Silchar City & nearby areas.
- f) NGOs who have undertaken awareness programs to motivate people to not only clean their houses, but also care for the cleanliness of their neighbourhood & town.
- g) NGOs who have worked to promote safe water, Prevent water, sanitation and hygiene practices among slum areas

After analysing all the above aspects prizes will be given to three(3) Best NGOs of Silchar Town.

The prizes that have been listed for this purpose are as following:-

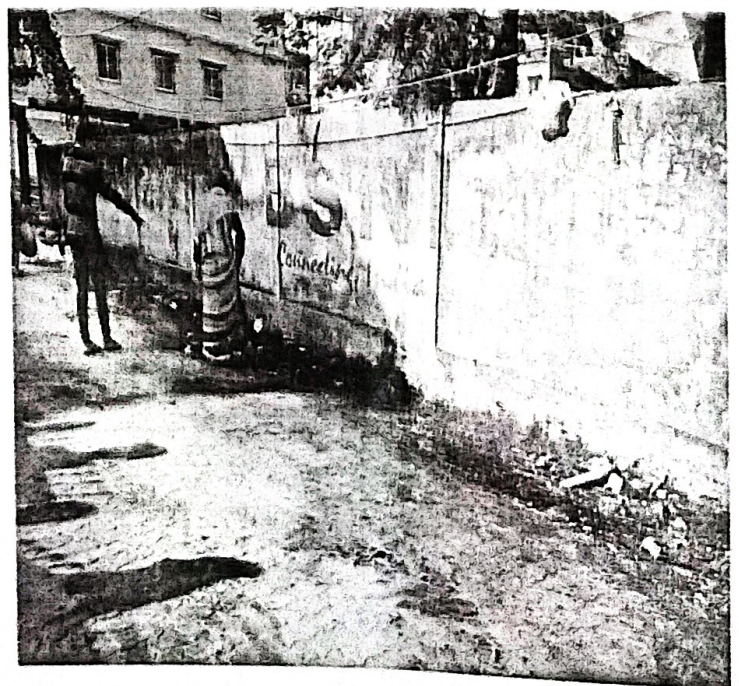
- (A) 1<sup>st</sup> Prize: Rs. 20,000/- with Certificate.
- (B) 2<sup>nd</sup> Prize: Rs. 15,000/- with Certificate.
- (C) 3<sup>rd</sup> Prize: Rs. 10,000/- with Certificate.

All the NGOs will have to submit their nominations for this award and a team will survey the application on the above aspects & prizes will be awarded accordingly.

The last date of application submission is on \_\_\_\_\_



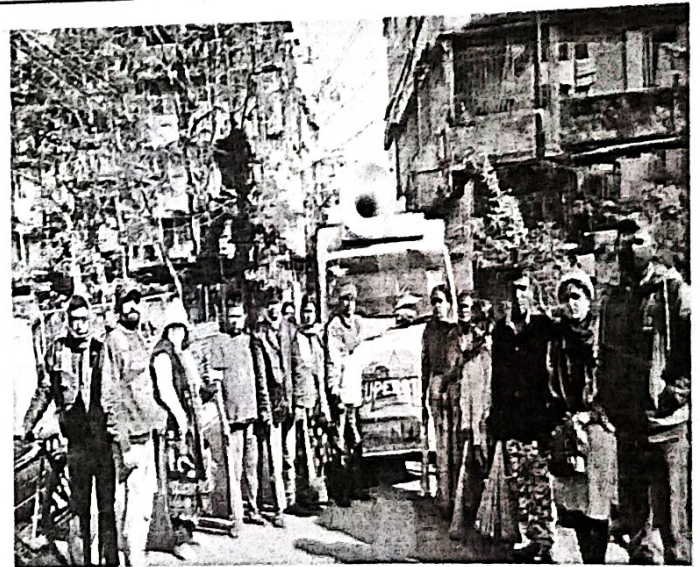
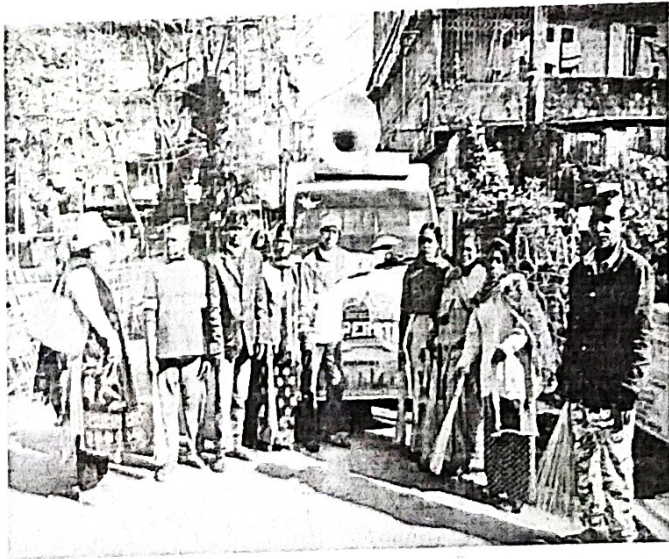
**AFTER CLEANING**



**MIKE ANNOUNCEMENT AND CITIZEN AWARENESS**



**GROUP PHOTO**



**OFFICE OF THE SILCHAR MUNICIPAL BOARD: SILCHAR****CACHAR: ASSAM**No. SMGUA(SBM). 27/2020-21/ 6388Dated- 10/02/2021**WORK ORDER**

In response to the Tender ( Order No SMGUA(SBM). 27/2020-21/5193 dated 05/01/2021 ) called from registered NGOs/SHGs for primary collection and disposal of Municipal Solid Waste , these NGOs and SHGs have been selected to provide the service on behalf of Silchar Municipal Board for a period of two (2) years. The list of selected service providers and their assigned wards are given below:

Sl No	NAME OF THE SHG/NGO	ASSIGNED WARD
1.	Vivekananda Club	Ward No 1
		Ward No 5
2.	Neelamvori SHG	Ward No-2
		Ward No-3
		Ward No-4
		Ward No-19
		Ward No-22
		Ward No-23
3.	Mother Teresa SHG	Ward No-13
		Ward No-15
		Ward No-16
		Ward No-17
		Ward No-18
4.	Sakshi SHG	Ward No-11
		Ward No-21
		Ward No-24
		Ward No-25
		Ward No-26

5.	Dhamadhi Women's SHG	Ward No-12
		Ward No-14
		Ward No-20
6.	Mahila Akota SHG	Ward No-6
		Ward No-7
		Ward No-8
		Ward No-9
		Ward No-10
7.	Shefaly Enterprise	Ward No-27
		Ward No-28

The selected NGOs/SHGs are requested to start the work within 10 days from the date of this order.

*S. S.*  
Executive Officer  
Silchar Municipal Board

No. SMGUA(SBM). 27/2020-21/ 6389-6390

Dated 10/02/2021

Copy to :

1. The SHGs/NGOs concerned for favour of kind information & necessary action.
2. Relevant file.

*S. S.*  
Executive Officer  
Silchar Municipal Board